

ITEM NO.8

COURT NO.13



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No. 16095/2022, 16097/2022 in Criminal Appeal No(s). 376/2022

RAN VIJAI SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 16097/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 16095/2022 - GRANT OF BAIL)

Date : 24-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. Anoop Prakash Awasthi, AOR
Ms. Parthvi Ahuja, Adv.
Ms. Prapti Singh, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR

Mr. Varinder Kumar Sharma, AOR
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties.

Taking into consideration the facts and
circumstances, we are of the considered opinion that the
appellant is entitled to be enlarged on bail.

The appellant is, accordingly, directed to be
released on bail on such terms and conditions as deemed fit
and proper by the trial Court.

IA No. 16095/2022 for grant of bail is allowed,
accordingly. IA No. 16097/2022 stands disposed of.

Let the appeal be listed in due course.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)